

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:288

ANSWERED ON:25.02.2015

INCREASING AGE LIMIT

Mahendran Shri C.;Raajhaa Shri Anwhar

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) whether the Union Government has any proposal to increase the age limit from 54 years for induction of State Service Officers into IAS, IPS and IFS;

(b) if so, the details thereof and the reasons therefor; and

(c) whether the Union Government has consulted the State Governments in this regard, and if so, the details thereof?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(DR. JITENDRA SINGH)

(a) to (c): In pursuance of the directions of the Hon'ble Supreme Court, a proposal to consider revision of upper age limit for induction of state service officers into All India Services, i.e., Indian Administrative Service (IAS), Indian Police Service (IPS) and Indian Forest Service (IFS) has been examined, in consultation with various State Governments and Cadre Controlling Authorities of IPS and IFS. The matter is under consideration of the Government.